

THE HOUSE OF THE PEOPLE (EXTENSION OF DURATION)  
AMENDMENT ACT, 1976

No. 109 OF 1976

[24th November, 1976]

An Act to provide for the further extension of the duration of the present House of the People.

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows:—

Short  
title.

1. This Act may be called the House of the People (Extension of Duration) Amendment Act, 1976.

Further  
extension  
of  
duration  
of the  
present  
House of  
the  
People.

2. The duration of the present House of the People which was extended for a period of one year by the House of the People (Extension of Duration) Act, 1976, is hereby extended for a further period of one year and accordingly, in section 2 of that Act,— 30 of 1976.

(1) in the opening paragraph, for the words "one year", the words "two years" shall be substituted;

(2) for the proviso, the following proviso shall be substituted, namely:—

"Provided that if both or either of the said Proclamations cease or ceases to operate before the expiration of the said period of two years, the present House of the People shall, unless previously dissolved under clause (2) of article 85 of the Constitution, continue until six months after the cesser of operation of the said Proclamations or Proclamation but not beyond the said period of two years."